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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 16th August 1944

No. 14335-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 19th July 1944

No. 106-TA/44—In exercise of the powers conferred by rule 20 of the Defence of India Rules, and in supersession of this Department Notification No. 106-TA/44, dated the 4th July 1944, the Central Government is pleased to make the following Order, namely:—

1. (1) This order may be called the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order, "cloth" means any kind of cloth manufactured either wholly or partly from cotton, but does not include cloth made up into garments; "yarn" means any kind of yarn manufactured either wholly or partly from cotton; and "inland postal article" has the same meaning as in the Indian Post Office Act, 1898.

3. No inland postal article containing, otherwise than as outside covering, any cloth or yarn shall be received at, or despatched from, any post office in British India; and no person shall deliver or cause to be delivered any such postal article for transmission by post to any place within or outside British India.

4. Any officer in charge of a post office may detain, open and examine any inland postal article in course of transmission by post which he reasonably suspects to contain, otherwise than as outside covering, any cloth or yarn.

5. If a postal article detained and examined under clause 4 is found to contain, otherwise than as outside covering, any cloth or yarn, and has been delivered to a post office before the 4th July 1944, the officer examining it may in his discretion either forward it to the destination or return it to the sender; and, if it has been delivered to a post office on or after that date, the officer examining it shall send it through the post office of despatch to the District Magistrate of the district in which the last mentioned post office is situate (or, if that post office is situate in a Presidency-town, to the Commissioner of Police) together with any information regarding the sender of the postal article that may be available.

6. Any Court trying a contravention of clause 3 of this Order may, without prejudice to any other sentence, which it may pass, direct that any postal article in respect of which it is satisfied that clause 3 has been contravened shall be forfeited to His Majesty.

7. The Textile Commissioner may, by general or special order, exempt any inland postal article or class of inland postal articles from the provisions of clause 3.

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 16th August 1944

No. 14338-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 6th July 1944

No. 58-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the

Central Government is pleased to direct that the following further amendment shall be made in the Textile Industry (Miscellaneous Articles) Control Order, 1943, namely:—

In Schedule I annexed to the said Order, under the heading "Other articles used on Textile machines other than Jute and Hemp", after the entry "Picking Sticks" the following entry shall be added, namely:—

"Imported Tallow."

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 16th August 1944

No. 14340-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 1st July 1944

No. 3-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Transport) Control Order, 1944, namely:—

In the said Order—

(i) In clause 2A, for the words "by road or sea" the words "by road, rail or sea" shall be substituted.

(ii) After clause 7 the following clause shall be inserted, namely:—

"8. A Court trying any contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any goods in respect of which it is satisfied that this order has been contravened shall be forfeited to His Majesty."

N. O'E. O'NEILL

Dy. Secy. to the Govt. of India

New Delhi, 29th July 1944

No. 3-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Transport) Control Order, 1944, namely:—

In the said Order—

(i) In clause 2A, the words "or the Navsari District of Baroda State" shall be deleted.

(ii) In clause 4—

(a) the words "consignment of" occurring after the words "intends to despatch any" shall be omitted;

(b) for the words "such consignment", the words "such cloth or yarn" shall be substituted.

(iii) The following proviso shall be added to clause 4:—

"Provided that nothing in this clause shall apply to the transport of cloth by road, rail or sea by a person as a part of his personal luggage provided that such cloth does not exceed twenty pounds in weight."

H. AHMAD

Dy. Secy. to the Govt. of India

The 16th August 1944

No. 14342-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 29th July 1944

No. 302-P.(27)-44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the

Serial Roll No. No.	Name	Serial Roll No. No.	Name	
16	351	57	251	Narasimhamurty, G.
17	23	58	541	Narayanan, V.
18	338	59	141	Narayanaswami, T. P.
19	390	60	142	Nath, Narendra.
20	414	61	192	Oak, S. P.
		62	87	Pande, D. K.
21	39	63	194	Pulkar, Govind Hari.
22	61	64	145	Parulekar, S. R.
23	122	65	267	Rajagopalan, M. S.
24	76	66	241	Rajagopalan, N.
		67	224	Ramanath, K.
25	422	68	216	Ramanathan, A. N.
26	312	69	322	Rama Rao, A.
27	276	70	275	Ramaswamy, D.
28	3	71	289	Ramaswamy, S. V.
29	329	72	309	Rangaswami, K.E.
30	430	73	222	Rangaswamy, A. R.
31	126	74	134	Rao, S. Madhava.
		75	239	Ratilal, P.
32	220	76	157	Raval, Narendra-prasad U.
33	53			
34	186	77	343	Ray, Amitava.
35	231	78	357	Ray, Manindra Kumar
36	401	79	350	Roy ch a u d h u r y , Khagendra Nath.
37	397			
38	277	80	12	Sadasivan, R. S.
39	237	81	266	Sarma, P. Venkata-rama
40	133			
41	395	82	219	Sarma, Viswanadham Mangayya.
42	272			
43	411	83	201	Sarnaik, P. P.
44	392	84	202	Sathe, N. R.
45	317	85	421	Sethi, Chiman Lal.
46	355	86	213	Shroff, Jitendra Jekisondas.
47	359			
		87	27	Shukla, P. J.
48	394	88	391	Sondhi, S. K.
49	210	89	251	Subramaniam, P. R. Ramavenkata.
50	82	90	282	Subramanian, K.
51	332	91	297	S u b r a m a n y a m , Velamuri.
52	425			
53	86	92	99	Tamhane, K. V.
54	437	93	8	Vasudeva Rao, K. S.
		94	265	Venkateswaran, K.
55	334	95	447	Vijayaraghavan, V. S.
		96	281	Viswanatha Ayyar, V.
56	328	97	221	Yousuf, Muhammad.

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

HOME DEPARTMENT
NOTIFICATIONS

The 15th August 1944

No. 4308-A.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
J. E. MAHER
Chief Secretary to Government

CIVIL PIONEER FORCE

Simla, 15/17th June 1944

No. PF-41—In exercise of the powers conferred by section 25 of the Civil Pioneer Force Ordinance, 1942 (No. X of 1942), the Central Government is pleased to

direct that the following further amendment shall be made in the Civil Pioneer Force Regulations, 1942, namely:—

For clause 12 of the said regulations, the following shall be substituted, namely:—

“12. *Compensation to persons enrolled for injuries received or fatalities incurred*—Payment of compensation to or in respect of an enrolled person for injuries received or fatalities incurred shall be governed by the provisions of the following:—

(1) In respect of War Injuries as defined in section 2 of the War Injuries Ordinance, 1941—

The Central Civil Service (War Injuries Pension) Rules, 1942, or the War Injuries Scheme, 1942 whichever the person may elect.

(2) In respect of other injuries:—

(a) if the person has been continuously in permanent Government service since a date prior to the 1st April 1937, Chapter XXXVIII, Civil Service Regulations and

(b) if otherwise—the Workmen's Compensation Act, 1923 (VIII of 1923), where that Act is applicable or the Central Civil Services (Extraordinary Pension) Rules:

Provided that any person to whom the Central Civil Services (Extraordinary Pension) Rules do not apply may elect to be compensated under those Rules:

Provided further that in respect of War Service Injuries as defined in section 2 of the War Injuries Ordinance, 1941, a person falling under sub-clause (2)(b) above may elect to be compensated under the War Injuries Scheme, 1942.

(3) When compensation is claimed under the Central Civil Services (Extraordinary Pensions) Rules, the term 'disease' as used in those Rules, shall mean and include a disease definitely attributable to or aggravated by service in a War area with the Force, if a person dies while in service with the Force or is invalided from the Force as a result of such disease.

(4) In the case of compensation paid under the Central Civil Services (Extraordinary Pension) Rules, or the Civil Service Regulations, the provisions of rules 3 and 4 of the Central Services (War Injuries Pension) Rules, 1942, shall apply.”

The above amendment will have effect from the 1st June 1944.

J. E. WALKER
Adviser

The 15th August 1944

No. 4309-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor
J. E. MAHER

Chief Secretary to Government
New Delhi, 28th June 1944

No. F-2844-C. & G.—His Excellency the Governor General, in exercise of the power conferred by sub-section (2) of section 63(D) of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, is pleased to direct that a session of the Council of State shall commence at New Delhi on Wednesday, the 8th November 1944

S. A. LAL
Secretary to the Govt. of India

The 16th August 1944

No. 4341-A.—The following order of the Government of Madras, Public (Elections) Department, is republished for general information.

By order of the Governor
J. E. MAHER

Chief Secretary to Government

The 8th August 1944

G.O. No. M.S.2346—Under regulation 5(d) of the Regulations for the preparation of electoral rolls for the constituencies in the Presidency of Madras of the Council of State, His Excellency the Governor of Madras is hereby pleased to prescribe the 16th August 1944 as the last date for the publication of revised preliminary rolls for the Madras (Non-Muhammadan) and Madras (Muhammadan) constituencies of the Council of State relating to the Koraput district registration area.

By order of H. E. the Governor
J. B. BROWN
Chief Secretary to Government

The 12th August 1944

No. 2537-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. E. MAHER
Chief Secretary to Government

WAR DEPARTMENT

NAVY BRANCH

New Delhi, 26th June 1944

No. 1021—In pursuance of sub-rule (2-A) of rule 62-AA of the Defence of India Rules, and in supersession of the notifications of the Government of India in the War Department, No. 48, dated the 8th January 1944 and No. 191, dated the 5th February 1944, the Central Government is pleased to authorise the undermentioned officers to give directions under the said sub-rule:—

The Commodore, Royal Indian Navy, at the ports of Karachi, Bombay and Cochin.

The Commodore, Bay of Bengal, at the ports of Chittagong, Calcutta, Vizagapatam and Madras.

The Naval Officer-in-charge at the ports of Karachi, Bombay, Madras, Vizagapatam, Calcutta, Chittagong and Cochin.

J. B. IRWIN
Secretary to the Govt. of India

The 14th August 1944

No. 2551-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. E. MAHER

Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 13th July 1944

No. 9/11/44-Poll.(EW)—In exercise of the powers conferred by section 3 of the Foreigners Act, 1940 (II of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the Foreigners Order, 1939, namely:—

“Paragraph 11 of the said Order shall be omitted”.

E. CONRAN SMITH

Secretary to the Govt. of India

GOVERNMENT OF INDIA

OFFICE OF THE COMMISSIONER OF INCOME-TAX,
BIHAR AND ORISSA, PATNA

NOTIFICATION

The 3rd August 1944

No. A-I/11 of 44—In exercise of the powers conferred by sub-section (5) of section 5 of the Indian Income-tax Act, 1922 (XI of 1922), I hereby direct that the Income-tax Officers mentioned in column 2 of the schedule annexed hereto shall also perform all the functions of an Income-tax Officer, under the said Act, with effect from the date noted against their names, in respect of all incomes falling within the grade of Rs. 1,500—2,000, which are liable to taxation with the exception of income falling within the abovementioned grade which is earned by any company, in respect of the district or circle noted in column 3. The Headquarters of the officers will be as shown in column 4.

SCHEDULE

Serial No.	Income-tax Officer	Name of circles or districts	Head-quarters	Date of appointments
1	Additional Income-tax Officer, Patna.	Patna	Patna	2-8-1944
2	Income-tax Officer, Monghyr.	Monghyr	Monghyr	1-6-1944
3	Income-tax Officer Santal Parganas, Deoghar.	Santal Parganas	Deoghar	1-6-1944
4	Additional Income-tax Officer, Muzafferpur.	Muzafferpur	Muzafferpur	24-7-1944
5	Income-tax Officer, Saran.	Saran	Chapra	15-5-1944
6	Income-tax Officer, Champaran.	Champaran	Motihari	1-6-1944
7	Income-tax Officer, Purnea.	Purnea	Purnea	1-6-1944
8	Additional Income-tax Officer, Chaibassa.	Singhbhum-Sambalpur.	Chaibassa	19-5-1944
9	Income-tax Officer, Ganjam.	Ganjam-Puri-Koraput.	Berhampore	1-6-1944
10	Income-tax Officer, Cuttack.	Cuttack-Balsore.	Cuttack	1-6-1944

R. W. A. ASHE
Commissioner